

OFFICE OF PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

The following transfers & postings are being made in Official exigency with immediate effect :

SN	Name & Emp. Code of the Official (Ms./Sh.)	From	To
1.	Krishan Kumar EC: 27267434	Desg: Chowkidar Role: Orderly Posting: In the court of Sh. Akshay Sharma, Ld. JMFC NI Act-08 Distt: South Saket	Desg: Chowkidar Role: Orderly Posting: In the Court of Sh. Manoj Kumar-II, Ld. DJ-01, Distt: South-West Dwarka
2.	Manoj Kumar EC: 92151	Desg: Chowkidar Role: Chowkidar Posting: Caretaking Branch Distt: Central THC	Desg: Chowkidar Role: Orderly Posting: In the court of Sh. Akshay Sharma, Ld. JMFC NI Act-08 Distt: South Saket

1. Non-compliance of the above directions or proceeding on leave immediately after issuance of this order shall be viewed seriously, and the erring official(s) shall be liable for suitable disciplinary action.
2. Transfer order dated 01.11.2025 in r/o Sh. Sunil Kumar, orderly, EC- 92053/77218818 (mentioned at S. no. 73) is hereby stands cancelled.
3. This order shall not be considered as a change of cadre of the aforesaid officials mentioned at S. Nos. 01 and 02. They will continue to be in their parent cadre for all purpose.
4. All the above-mentioned officials who are transferred **stand relieved** from their respective postings with immediate effect and are directed to join their transferee stations forthwith.
5. All the Administrative Officers/Branch Incharges of Administration Branches of all Districts, Delhi/New Delhi, are hereby directed to submit the compliance report in respect of the above transfer order as well as the previous transfer orders dated 01.11.2025 and 07.11.2025, forthwith, so that the same may be transmitted to Administration Branch-III, Central, Tis Hazari Courts, Delhi without delay. The compliance may be communicated either through official correspondence, WhatsApp message, or email, followed by submission of a hard copy in due course, for immediate necessary action.

(VIRENDER KUMAR BANSAL)
PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)
TIS HAZARI COURTS, DELHI

No. 58205-58215 ADMIN-III /Central/F.1(3)/P&T/2025

Dated, Delhi the 12 NOV 2025

Copy forwarded for information and necessary action to:-

1. Ld. Principal District & Sessions Judges, concerned Delhi/New Delhi.
2. The Administrative Officers (Judicial)/Branch In-Charges, Administration Branch concerned Delhi/New Delhi.
3. The Accounts Officers/Assistant Accounts Officers, Accounts Branch concerned Delhi/New Delhi.
4. The Dealing Officials, Personal File, Administration Branch- III, Central District, Tis Hazari, Delhi.
5. The Dealing Officials, Leave Seat, (Central), Delhi.
6. The Officers concerned.
7. The Officials concerned to join at their transfer station forthwith, irrespective of the mode (whatsapp/layers/official website) by which transfer order is received to them.
8. Dealing Officials, Layers and ACR cell are hereby directed for necessary updating of records as per rules.
9. For uploading on Layers.
10. The Web Site Committee, Hindi/English, Tis Hazari Courts, Delhi for uploading the said order on the official Website on the "Employees Corner" of District Court.